

**Auxilliary programmes to incentivize implementation
of NSTC Scheme**

1215. PROF. M.V. RAJEEV GOWDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Ministry has proposed auxilliary programmes during 2014-15 to incentivise the implementation of National Sports Talent Contest (NSTC) Scheme;

(b) if so, the details thereof;

(c) whether there are any delays in the disbursement of annual grants for schools specified under NSTC sub-scheme particularly during 2014-15; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) Government of India through Sports Authority of India (SAI) is implementing NSTC Scheme. The scheme scouts sports talent in the age group of 8-14 years from schools and nurtures them into future medal hopes by providing scientific training. Schools having good sports infrastructure and record of creditable sports performances are adopted by SAI under the scheme. This enable the budding sportsperson to study and play in the same school. Presently, 991 trainees (693 boys and 298 girls) are imparted training under NSTC Scheme.

On 13th March, 2015 SAI Governing Body approved assistance of ₹ 3,000/- each for sports kits and competition exposure per annum per trainee (maximum 20 trainees) within 2 months of a trainee joining the Akhara Sub-scheme under NSTC.

(c) No, Sir.

(d) Does not arise in view of (c) above.

Lapses in infrastructure plans for youth hostels

1216. PROF. M.V. RAJEEV GOWDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there have been any implementation lapses in infrastructure modernization plans for youth hostels in the country during 2014-15;

(b) if so, the details thereof;

(c) whether youth hostels managed directly by Department of Youth Affairs have elicited grievances about logistical support for necessary amenities during 2014-15; and

(d) if so, whether the Ministry plans to collaborate with respective State Governments to address such grievances?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) There have been no specific infrastructure modernization plans for youth hostels in the country during 2014-15, hence the question of implementation lapses does not arise.

(c) and (d) The Youth Hostel Scheme is a joint collaboration between the Central and State/UT Governments. A developed plot is provided by the State/UT Government and fund is allocated by the Central Government for the construction of the Hostel building. The Central Government appoints the Hostel Manager and frame policies/guidelines for the management of the Youth Hostel. However, the day to day administration of the Youth Hostel is managed by the Hostel Management Committee which is headed by the District Collector /District Magistrate for youth hostels in the districts and by the Secretary of the Youth Department of the concerned State/UT Government for youth hostels at the State capital. So, none of the Youth Hostels are managed directly by the Department of Youth Affairs, Government of India. It is also stated that the annual upkeep, maintenance and repairs of the Youth Hostel are the responsibility of the Hostel Management Committee and the concerned State/UT Governments.

Revamping of IOC

1217. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is planning to revamp the Indian Olympic Association;
- (b) if so, the details thereof; and
- (c) whether any guidelines have been issued in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) to (c) Indian Olympic Association (IOA) is an autonomous body registered under the Societies Registration Act, 1860. IOA is the National Olympic Committee for India, recognized by the International Olympic Committee (IOC).

Ministry of Youth Affairs and Sports has issued various directions from time to time to National Sports Federations including IOA for bringing in good governance and transparency in functioning of sports bodies. These include guidelines on age and tenure restrictions, mandatory disclosure of information, conduct of elections etc.